### GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA STARRED QUESTION NO. \* 342 TO BE ANSWERED ON 27.3.2017

#### **INCLUSION IN ST LIST**

#### \* 342. SHRIMATI SUPRIYA SULE: DR. HEENA VIJAYKUMAR GAVIT:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether proposals from States for granting Scheduled Tribes(ST) status to different communities are pending with the Union Government and if so, the details thereof and the reasons therefor, State/UT-wise;

(b) whether the Government proposes to change the procedure for granting ST status and if so, the details thereof;

(c) whether the Government has now put on hold a plan to change the criteria and procedure for inclusion of communities in the ST list and if so, the details thereof and the reasons therefor; and

(d) the time by which the Government is likely to take a final decision in the matter?

#### ANSWER

### MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (d): A statement is laid on the table of the House.

# Statement referred to in reply to Lok Sabha Starred Question no. 342 for 27-3-2017 regarding inclusion in ST list by ShrimatiSupriyaSule and Dr. HeenaVijaykumarGavit.

(a) Yes, Madam.A statement indicating list of proposals received from various State Governments/UT Administrations for inclusion of communities in Scheduled Tribes (STs)list and their statusisannexed. Government of India on 15.6.1999 (as further amended on 25.6.2002), has approved modalities for deciding claims for inclusion in, exclusion from and other modifications in Orders specifying lists of STs. Accordingly, only such proposals, which satisfy the following procedure in given sequence are considered for inclusion:

- (i) Recommendation by concerned State Government / UT Administration with full justification;
- (ii) Concurrence of Registrar General of India (RGI);
- (iii) Concurrence of National Commission for Scheduled Tribes (NCST).

The proposals received from State Governments / UT Administrationshave been processed as per extant modalities.

(b) to (d)A Task Force under the Chairmanship of Dr.Hrusikesh Panda, the then Secretary(Tribal Affairs) was constituted by the Ministry of Tribal Affairs in February, 2014 to examine the existing criteria and procedure. The Task Force in its report submitted to the Ministry has recommended, inter-alia, for revision of criteria and procedure for scheduling of tribes as STs. The recommendations of the Task Force were examined and accordingly the proposal for streamlining of communities as STs was circulated to States / UTs. Views / comments have been received from all States / UTs except a few States / UTs.

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## Annexure

## **Details of proposals received from State Government/UT** <u>Administrationsfor inclusion of communities in Scheduled Tribes list and</u> <u>their Status:</u>

Sl. No.	Name of	Present Status
	<b>Community/Communities</b>	
	ANDH	RA PRADESH
1	Mandula	Referred to State Government for further justification/comments on observations of the RGI/comments on observations of the RGI
2	KondaKummari	Referred to State Government for further justification/comments on observations of the RGI
ARUNA	CHAL PRADESH	
3	Yobin	Referred to State Government for further justification/comments on observations of the RGI
4	Delete the word 'any Naga Tribe' and replace with Wancho, Nocte, Tangsa, Tutsa, Ollo	Referred to State Government for further justification/comments on observations of the RGI
ASSAM		
5	Karbi (Mikir)	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
6	Matak and Maran .	Referred to RGI
7	AmriKarbi	Referred to State Government for further justification/comments on observations of the RGI
8	Change of Nomenclature of "Miri" to "Mising"	Referred to State Government for further justification/comments on observations of the RGI
9	BodoKachari along with other plain tribes living permanently in KarbiAnglong and NC Hills districts and STs(Hills)	introduced in Lok Sabha during winter session
10	Tai Ahom &Chutia	Referred to RGI
11	Koch Rajbongshi	Referred to RGI
12	Tea Tribes (36 communities)	Referred to RGI
		BIHAR
13	Lohar	Referred to State Government for further justification/comments on observations of the RGI

14	Saura, Sahara, Saora, Soura, Saunra&Saonra, as synonyms of Sawar, Sawara	For "Saunra', 'Saonra', Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament, for the
		rest, referred to State Government.
15	"Bhuinya, Bhuiyan, Bhuyan, Bhuyya, Bhiyan" communities as synonyms of "BhariaBhumia"	For Bhuinya, Bhuiyan and Bhuyan, Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament, for the rest, referred to State Government.
16	Gadba (change/modification in Hindi version)	Referred to NCST
17	Dhanuhar, Dhanuwar as a synonym of Dhanwar	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
18	Binjhia	Referred to State Government for clarification
19	Sabria	Referred to State Government for further justification/comments on observations of the RGI
20	Rautia,	Referred to State Government for further justification/comments on observations of the RGI
21	Kisan as synonym ofNagesia, Nagasia	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
22	Parganiha, Pardhan	Referred to State Government for further justification/comments on observations of the RGI
23	Dhuri, Dhoori	Referred to State Government for further justification/comments on observations of the RGI
24	Banjara, Nayak	Referred to State Government for further justification/comments on observations of the RGI
25	Amnit, Amneet as sub-caste of Bhattara	Referred to State Government for further justification/comments on observations of the RGI
26	Kodaku	Referred to NCST
27	Kond(Hindi variant of Kondh)	Referred to NCST
28	Nagawanshi (change/modification in Hindi version)	Referred to NCST
29	Kherwar, Khairwar	Referred to RGI
30	Majhwar (inclusion of variant Devnagari version)	Referred to State Government for further justification/comments on observations of the RGI
31	TanwarChhatri	Referred to State Government for further

	(non-ovel of common hotercom	instification / comments on chargestions of the DCI
	(removal of comma between Tanwar and Chhatri)	justification/comments on observations of the RGI
32	Parhia	Referred to State Government for further justification/comments on observations of the RGI
33	Dhangad(rectification in Hindi version)	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
34	Dhimar, Kewat, Kahar and Mallah as synonym of Majhi	Referred to State Government for further justification/comments on observations of the RGI
35	Bhuinhar(inclusion of Devanagari variant)	Referred to State Government for further justification/comments on observations of the RGI
36	Pando (inclusion of Devanagari variants)	Referred to NCST
37	Bharia (rectification in Hindi Version)	Referred to NCST
38	Gond (inclusion of variant Devanagari version)	Referred to NCST
GOA		
39	Dhangar (Gauli)	Referred to State Government for further justification/comments on observations of the RGI
JAMMU	U & KASHMIR	
41	Argons community (Ladakh Region)	Referred to State Government for further justification/comments on observations of the RGI
42	Pahari speaking people	Referred to RGI
JHARK	HAND	
43	Biar	Referred to State Government for further justification/comments on observations of the RGI
44	Kolh (Teli)	Referred to State Government for further justification/comments on observations of the RGI
45	Khetauri, Ghatwar / Ghatwal	Referred to State Government for further justification/comments on observations of the RGI
46	Puran	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
47	Bhogta, Deshwari, Ganju, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia and Khairias synonym of Kharwar	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
48	Rautia, Khangar	RGI did not support the proposal
49	Mundari	Referred to State Government for further justification/comments on observations of the RGI

Gond Gond   51 Changing the name of Mal Paharia, KumarbhagPaharia and SauriaPaharia with name of 'Paharia' Referred to RGI   KARNATAKA   52 Gangamatha(including37 synonymous) Referred to State Governming on observation observation observation of synonymous)   53 HalakkiVokkalu Referred to State Governming on observation observation observation observation observation of state Governming on observation observati	vations of the RGI
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55 Kuruba (Gulbarga) as synonym Referred to State Governm	
of Gond justification/comments on observ	
56 Kadugolla (Advaigolla) and its Referred to State Governme	
synonyms justification/comments on observ	
57 Removal of area restriction Referred to State Governm	
Kaniyan, Kanyan (in Kollegal justification/comments on observed	vations of the RGI
taluk of Mysore district) and inclusion of summary of Kani	
inclusion of synonyms of Kani, Kaniya, Kaniyaru, Kaniyar,	
Kaniya, Kaniyaru, Kaniyar, Kanisan	
KERALA	
58 Vetan and Nayadi Referred to State Governme	ment for further
justification/comments on obser	vations of the RGI
59 Kunduvadiyan Referred to State Governm	ment for further
justification/comments on observ	vations of the RGI
60 Malayali Referred to State Governm	nent for further
justification/comments on observ	vations of the RGI
MADHYA PRADESH	
61 Re-inclusion of Meena, Keer and Referred to State Governme	
Pardhi justification/comments on obser	
62 Dheemar, Kevat, Kahar, Bhoi, Referred to State Governm	
Mallah and Nishadas synonym justification/comments on observed	vations of the RGI
of Majhi and Majhwar	
63 Kamar as synonym of Kanwar Referred to State Governme	nent for further
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MANI	PUR	
67	Chakhesang in place of Angami Naga	Referred to State Government for ethnographic report
ODISH	ΙΑ	
68	PauriBhuyan / PaudiBhuyan (PTG)	Referred to RGI
69	TamodiaBhumij/TamadiaBhumij/TamudiaBhumij/TamuliaBhumij/TamundiaBhumij/	Referred to State Government for further justification/comments on observations of the RGI
70	ChuktiaBhunjia (PTG)	Referred to RGI
71	Durua	Referred to State Government for further
72	Dhurua	justification/comments on observations of the RGI
73	Dhurava	
74	TanlaGauda	Referred to State Government for further justification/comments on observations of the RGI
75	Uram	Referred to RGI
76	Dhangara	Referred to RGI
77	Oram / Uraon	Referred to RGI
78	OraonMudi (Mudi)	Referred to RGI
79	KuiKandha	Referred to RGI
80	KandhaKumbhar	Referred to NCST
81	Konda Reddy / KondaReddi	Referred to RGI
82	Muka Dora / Mooka Dora / Nuka Dora / Nooka Dora	Referred to RGI
83	Saara	Referred to State Government for further justification/comments on observations of the RGI
84	Putiya/ Putia/ Dulia/ Dhulia/ Putiya Paik/ Dulia Paik/ Dhulia Paik of Koraputdist and Bhuiyar/ Bhuihar/ Bhuinyar/ Bhuinhar of Sundergarhdistt.	Referred to RGI
PUNJA	ΔB	
85	Buria, Bazigar, Banjara, Bangala, Brara, Ghandhila, Nat and Sansi (including its 33 sub- castes Kuchband, Bhedkut, Manesh, Gadria, Bachhabans, Kopet, Aheria, Tettlu, Bheria, Arhar, bhantu, Chattu, Bhattu, Habura, Kikan, Harrar, Khola, Behlowala, Biddu, Langeh, Singiwala, Kanjar, Mishkari,	Referred to RGI

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	Bhaginarmaur, Kingicut, Dhe, Kalkinar, Chaddi or Chadi, Birtwal, Biharia, Pakhwara, Haddon, Haria.	
SIKKI	М	
86	Thami, Bahun, Chhetri, Sanyasi (Jogi) Newar", KiratKhambuRai, KiratDewan (Yakha), Bhujel, Sunuwar, Mangar and Gurung.	Referred to RGI
TAMII	L NADU	
87	MalayaliGounder (without area restriction)	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
88	Kuravan, Sidhanar and 26 other Koravars	Referred to RGI
89	Narikoravan grouped with Kuruvikaran community	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
90	Kuruma, Kuruman, Kurumba, KurumbaGounder, Kurumban and Kurumbar communities as synonymous of 'Kurumans' ST.	Referred to State Government for further justification/comments on observations of the RGI
91	Change of existing names of STs (20 Scheduled Tribes)	Referred to State Government for further justification/comments on observations of the RGI
92	Vettaikaran and Vettaikaranayakkan	Referred to State Government for further justification/comments on observations of the RGI
93	Yerukula	Referred to State Government for further justification/comments on observations of the RGI
94	Valmiki	Referred to State Government for further justification/comments on observations of the RGI
TRIPU	RA	
95	Darlong	Proposal approved by the Cabinet, the Constitution (SCs & STs) Orders (Amendment) Bill, 2016 introduced in Lok Sabha during winter session, 2016 of Parliament
	UT1	FRAKHAND
96	Balti	Referred to State Government for further justification/comments on observations of the RGI
	UTTA	AR PRADESH

97	Gihar (Kanjar)	RGI did not support the proposal.	
98	Gond, Dhuria, Nayak, Ojha, Pathari, Rajgondin newly created districts of SantKabirnagarKushinagar, Chandauli and SantRavidasnagar.	Referred to NCST	
99	Kol	RGI did not support the proposal.	
	WE	ST BENGAL	
100	Bhujel, Gurung, Mangar, Newar, Jogi, Khas, Rai, Sunuwar, Thami and Yakha (Dewan) (10 communities) of DarjileelingDist	Referred to State Government for further justification/comments on observations of the RGI	
101	Kol	Referred to State Government for further justification/comments on observations of the RGI	
PUDUC	PUDUCHERRY		
102	) Kattunayackan (ii)Malaikuravan (iii)Yerukula (iv)Kuruman	Referred to RGI	

N.B: RGI- Registrar General of India, NCST- National Commission for Scheduled Tribes.